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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p><u>12,3,98</u></p> <p>Heard Shri A.K.Rao, learned counsel for the petitioner and Shri Ashok Mohanty, learned Senior Standing Counsel appearing on behalf of the respondents. It is submitted by the learned Senior Standing Counsel that in compliance with the order dated 29.9.1997 passed by the ^{Hon'ble} Supreme Court the applicant has already been approved for promotion and has been posted to A.R.C., Charbatia against the vacancy caused due to death of one Shri B.N. Swain. To this effect learned Senior Standing Counsel has shown me a Telex Message addressed to Deputy Director(Admn), A.R.C., Charbatia, which has also been shown to learned counsel for the petitioner. It is submitted by the learned counsel for the petitioner that in view of this the petitioner has already got the relief prayed for in this application and, therefore, the O.A. has become infructuous. In view of this the Original Application is disposed of as withdrawn. No order as to costs.</p> <p>Hand over copies of the order to learned counsel for both sides.</p> <p style="text-align: right;">S. J. S. VICE-CHAIRMAN 12.3.98</p>	<p>A.D. not returned Show cause not filed further order reg: stay.</p> <p><u>Park</u> Branch ST 3</p> <p>OA. dt. 6.3.98 may be seen.</p> <p>for further orders.</p> <p><u>Park</u> ST 3 Branch</p> <p>A copy of the order dt. 12.3.98 given to the counsel for both sides.</p> <p><u>Park</u> 16/3/98 Delhi 16.03.98</p> <p>S. O Received No order O.A. 12.3.98 on behalf of all respondents</p>

Received
Monthly
20.3.98
J. S. J.
P. C. S. M.
16.3.98